

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.142/03

Monday this the 5th day of December 2005.

CORAM:

**HON'BLE MR. K.V.SACHIDANANDAN, JUDICIAL MEMBER
HON'BLE MR. N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

1. **Boby C Mathew,
Announcer Grade III,
All India Radio, Kozhikode.**
2. **M.A.Vasudevan,
Announcer Grade III,
All India Radio, Kannur.**
3. **C.K.Thennal,
Announcer Grade III,
All India Radio, Kochi.**

Applicants

(By Advocate Shri Philip T.Varghese)

Vs.

1. **Union of India represented by its
Secretary, Ministry of Information and Broadcasting,
New Delhi.**
2. **The Director General,
All India Radio, Prasar Bharathi,
(Broadcasting Corporation of India),
New Delhi.**
3. **The Director of Programmes (Personnel),
Prasar Bharathi (Broadcasting Corporation of India),
New Delhi.**
4. **Station Director,
All India Radio,
Thiruvananthapuram.**

Respondents

(By Advocate Shri TPM Ibrahim Khan, SCGSC)

**The application having been heard on 5.12.2005
the Tribunal on the same day delivered the following**

O R D E R (Oral)

HON'BLE MR. KV SACHIDANANDAN, JUDICIAL MEMBER

The applicants 3 in number are in the service of All India Radio as Announcers Grade III. They were joined service as Announcers Grade IV and later given a higher grade. Aggrieved by A-2 order for non-consideration of their demand for promotion to



the grade of Programme Executive (PEX for short), they have filed this O.A. seeking the following reliefs:

- i. Call for the records resulting in Annexure A2 order, scrutinise and quash the same;
- ii. Declare that Announcers are eligible for promotion to the Cadre of Programme Executives and direct the respondents to formulate and publish Recruitment Regulations accordingly;
- iii. Declare that Announcers are on par with Transmission Executives for the purpose of promotion ; and
- iv. Award the cost of the proceedings.

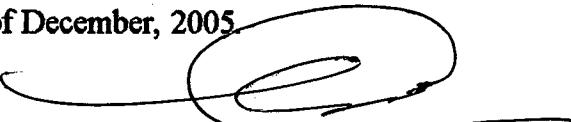
2. When the matter came up before the Bench, Mr. Philip T.Varghese, learned counsel appeared for the applicant and Shri TPM Ibrahim Khan, SCGSC appeared for the respondents. Learned counsel for the applicant submitted that as far as the prayer Nos. 2&3 are concerned, the Recruitment Rule has already come into force and which are under challenge before the Hyderabad Bench of the C.A.T. in O.A.276/01, which is not yet disposed of. As far as the prayer No.1 for quashing the A-2 order is concerned, counsel for applicant submitted that, since the Recruitment Rules has already come into existence that prayer also will not survive. Therefore, the O.A. need not be proceeded with and the same may be dismissed with liberty to challenge the grievance as per the new Recruitment Rules in the proper form.

3. In the circumstances, the O.A. is dismissed with liberty to challenge the grievance as per the new Recruitment Rules in the proper form.. No order as to costs.

Dated the 5th day of December, 2005


N.RAMAKRISHNAN
ADMINISTRATIVE MEMBER

IV


K.V.SACHIDANANDAN
JUDICIAL MEMBER